
(2021) 08 SEBI CK 0158

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 479 Of 2020, Appeal No. 434 Of 2020

Ashav Advisory LLP

APPELLANT

Vs

Securities And Exchange Board Of India And Ors

RESPONDENT

Date of Decision : 25-08-2021

Acts Referred:

Citation : (2021) 08 SEBI CK 0158

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Mukul Rohatgi, J.J. Bhatt, H.S. Chandhoke, Mahesh Agarwal, Prashant Mishra, Rugved More, Akhil Mahesh, Shalin Arthwan, Aimen Reshi, Shyam Mehta, Abhiraj Arora, Rashi Dalmia, Karthik Narayan, Etc.

Judgement

1. We have heard Mr. Mukul Rohatgi, the learned senior counsel for the appellant. Mr. Shyam Mehta, the learned senior counsel for SEBI and Mr.

Sancheti, the learned senior counsel for the company respondent no. 2, Mr. Modi, the learned senior counsel for respondent no. 3 BSE and Mr.

Rustomjee, the learned senior counsel for respondent no. 4 at length. Put up this matter on August 31, 2021 for arguments of the appellants in

rejoinder.

2. Parties are directed to take instructions from the Registrar 48 hours before the date fixed in order to find out as to whether the matter would be

taken up for hearing through video conference or through physical hearing.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on

behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.